

04.07.2020

Matter taken up electronically.

Present: None

In terms of Order bearing No. R235/RG/DHC/2020 dated 16.05.2020 passed by Hon'ble High Court, efforts were initiated to conduct proceedings of this case through Video Conferencing.

E-notices were sent to Sh. Harsh Kumar Sharma, Ld. Counsel for appellant/convict and Sh. Amit Jindal, Ld. PP for the CBI seeking their consent for conducting the proceedings in the case through video conferencing as the case is pending for arguments and they were also directed to file brief written submissions.

Consent of Sh. Amit Jindal, Ld. PP for CBI received by way of email.

Sh. Harsh Kumar Sharma, Ld. Counsel for appellant/convict, had submitted reply by way of email, wherein he had requested to take up the present matter for arguments in the form of a physical hearing as and when the Courts resume normal functioning instead of a virtual hearing through video conferencing and had not consented to proceed with the matter through video conference. However, no specific reason for not proceeding the matter through video conference is mentioned in the reply received.

Issue fresh E-notice for next date to the Ld. Counsel for the appellant/convict asking him to furnish reason for not agreeing to hearing of this matter through video conferencing. Ld. PP for the CBI be also informed accordingly.

A copy of the order be sent to the Computer Branch for uploading the same on the official website of the Court.

List the matter through video conferencing (Cisco Webex) on
12.07.2020.



(Harish Kumar)

**Special Judge (PC Act) CBI-20,
Rouse Avenue District Court,
New Delhi/04.07.2020**